

(1) A copy of Notification No. G.S.R. 443 (E) (Hindi and English versions) published in Gazette of India dated the 15th September, 1973 under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-5796/73.*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1973, published in Notification No. G.S.R. 463(E) in Gazette of India dated the 1st October, 1973.

(ii) The Roller Mills Wheat Products (Ex-Mill) Price Control (Amendment) Order, 1973, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 7th November, 1973.

(iii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order 1973, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 7th November, 1973. [*Placed in Library. See No. LT-5797/73.*]

lish versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972.

(1) The Wild Life (Stock Declaration) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 482(E) in Gazette of India dated the 1st November, 1973.

(2) The Wild Life (Transactions and Taxidermy) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 483(E) in Gazette of India dated the 1st November, 1973. [*Placed in Library. See No. LT-5798/73.*]

KRISHNASWAMY INQUIRY COMMISSION  
REPORT ON SURYAPET LIQUOR TRAGEDY

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Report of the Krishnaswamy Inquiry Commission into the Suryapet Liquor Tragedy together with memorandum on 'Action Taken' on the Report, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in Library. See No. LT-5799/73.*]

11.55 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 1973,

NOTIFICATIONS UNDER WILD LIFE  
PROTECTION ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and Eng-